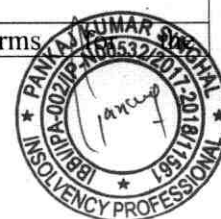


FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF AUTO MOBILES STERLING (INDIA)
PRIVATE LIMITED

RELEVANT PARTICULARS		
1	Name of corporate debtor	Auto Mobiles Sterling (India) Private Limited
2	Date of incorporation of corporate debtor	27th August, 1998
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, NCT of Delhi
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U50101DL1998PTC095790
5	Address of the registered office and principal office (if any) of corporate debtor	Flat No 6A Tata Apartments 23 Prithiv Raj Road New Delhi-110011 India
6	Insolvency commencement date in respect of corporate debtor	7 th August, 2019. The date of order of Hon'ble NCLT, New Delhi (Court-III) in application number IB-1329/ND/2019 (Date of appointment of IRP is September 17, 2019; date on which copy of the order of Hon'ble NCLT, New Delhi (Court-III) was received from Applicant with its compliance.)
7	Estimated date of closure of insolvency resolution process	3 rd February, 2020 (180 days from the Insolvency Commencement date which is August 7, 2019)
8	Name and registration number of the insolvency professional acting as interim resolution professional	Pankaj Kumar Singhal IBBI/IPA-002/IP-N00532/2017-2018/11561
9	Address and e-mail of the interim resolution professional, as registered with the Board	(NOT FOR COMMUNICATION) A-233, Ground Floor, Bunkar Colony, Ashok Vihar, Phase-IV, Delhi-110052 aprlegalindia@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	(FOR COMMUNICATION) Pankaj Kumar Singhal A-233, Ground Floor, Bunkar Colony, Ashok Vihar, Phase-IV, Delhi-110052 irp.automobilesterling@gmail.com
11	Last date for submission of claims	4th October, 2019 (Date of appointment of IRP is September 17, 2019; date on which copy of the order of Hon'ble NCLT, New Delhi (Court-III) was received from Applicant with its compliance.)
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N/A
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A
14	(a) Relevant Forms and	The Relevant Forms



(b) Details of authorized representatives are available at:	submission of the claims can be downloaded from https://www.ibbi.gov.in
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Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Auto Mobiles Sterling (India) Private Limited on August 7, 2019.

The creditors of Auto Mobiles Sterling (India) Private Limited, are hereby called upon to submit their claims with proof on or before 4th October, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

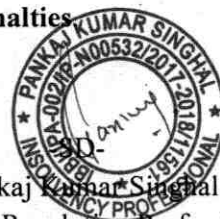
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. (Not Applicable)

Submission of false or misleading proofs of claim shall attract penalties

Date: 20th September, 2019

Place: Delhi



Pankaj Kumar Singhal
Interim Resolution Professional
Auto Mobiles Sterling (India) Private Limited